

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:472  
ANSWERED ON:26.07.2000  
CONSTITUTION AMENDMENT ON RESERVATION  
PRAVEEN RASHTRAPAL

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Parliament had passed amendment to the Constitution to remove disability arising out of one of the Department of Personnel and Training circulars with reference to filling up of backlog vacancies;
- (b) the details of further instructions issued by the Department of Personnel and Training to various Central Government Departments and Public Sector Undertakings to fill up backlog vacancies;
- (c) if not, the reasons therefor; and
- (d) the time by which the DOPT is propose to issue instructions to fill up backlog vacancies?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

- (a), (b), (c) & (d): In pursuance of the Constitution (Eighty-First Amendment) Act, 2000 passed by the Parliament, the Government have already issued instructions on 20-7-2000, to treat backlog vacancies reserved for SCs and STs as a distinct group and exclude such vacancies from the 50 per cent ceiling on reservation.